

POLICY WORDING FOR OPTIONAL TRAVEL INSURANCE FOR E-TICKET PASSENGERS

PREAMBLE

ICICI Lombard General Insurance Company Limited ("the Company"), having received a Proposal and the premium from the Proposer named in Part I of the Policy (hereinafter referred to as Policy Schedule), and the said Proposal and Declaration together with any statement, report or other document leading to the issue of this Policy and referred to therein having been accepted and agreed to by the Company and the Proposer as the basis of this contract do, by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums, as set out in the Policy Schedule with all its Parts, and further, subject to the terms and conditions contained in this Policy, that on proof to the satisfaction of the Company of the compensation having become payable as set out in the Policy Schedule to the title of the said person or persons claiming payment or upon the happening of an event upon which one or more benefits become payable under this Policy, the Sum Insured/ appropriate benefit will be paid by the Company.

PART I OF THE POLICY (POLICY SCHEDULE/ CERTIFICATE OF INSURANCE)

ICICI Lombard OPTIONAL TRAVEL INSURANCE FOR E-TICKET PASSENGERS has been issued at Mumbai by ICICI Lombard General insurance Company Limited to the customers of IRCTC enrolling under this policy as specified in the Policy and is governed by the terms, conditions and exclusions there in contained or otherwise expressed in the said policy. This cover is subject to the terms, conditions and exclusions contained or otherwise expressed in the said policy to the extent of sum insured mentioned as maximum liability, but not exceeding the sum insured as specified below.

Policy Details (Part I of the Policy Schedule)	
Policy Number	
Policy Period	
Geographical Scope	India

Proposer Name:			
Details of the Insured:			
Name		Age	
Nominee Name		E-mail Id	
Seat No		Mobile No.	
From Station		To Station	

Benefits	Sum Insured
Hospitalization Expenses for Injury	Rs. 2,00,000
Permanent Partial Disability	Rs. 7,50,000
Permanent Total Disability	Rs. 10,00,000
Personal Accident (Death)	Rs. 10,00,000
Transportation of mortal remains	Rs. 10,000

Please refer to Part II and III of the policy schedule for detailed terms and conditions of the covers described above.

Special Terms and Conditions:

Please contact our 24x7 toll free helpline for assistance and registering your claim: 1800 2666 or e-mail at ihealthcare@icicilombard.com. The documents required in support of the claim shall be forwarded to the Company at the address mentioned below and in no case beyond a period of 4 months from the date of happening of the incident giving rise to the Claim.

Note: Insurance benefit shall become voidable at the option of the Company, in the event of any untrue or incorrect Statement, misrepresentation, non-description or nondisclosure of material particulars in the Proposal form/personal statement, declaration and connected documents, or any material information has been withheld by beneficiary or Anyone acting on beneficiary's behalf to obtain insurance.

Premium Details:

Start Date	End Date	Premium Rs.	Service Tax (@14.00% on Premium) Rs.	Swachh Bharat Cess (@0.50%) Rs.	Krishi Kalyan Cess (@0.50%) Rs.	Net Premium Rs.
		0.8000	0.1120	0.0040	0.0040	0.9200

For ICICI Lombard General Insurance Company Limited.

Authorized Signatory

Service Tax Details:

Service Tax registration number: GIS/MUMBAI-I/1528/2001

Service Tax code number: AAACI7904GST001

Category: General Insurance Business Services 00440005

The stamp duty of Rs. 0.05 (Five paise only) paid vide Receipt/Challan no. dated _____

For Claims:

Please contact our 24x7 toll free helpline number at 1800 2666 for assistance and registering your claim or e-mail at ihealthcare@icicilombard.com. Kindly send the required claim documents at the below mentioned address

ICICI Lombard General Insurance Company Limited
ICICI Bank Tower, Plot No. 12, Financial District, Nanakram Guda, Gachibowli,
Hyderabad, Andhra Pradesh, Pin Code-500032

Note: In case of any product related query please call our 24x7 toll free helpline number at 18002666. In case of any grievance related to policy/claim kindly approach our grievance redressal channel available on our website.

In case you find any variation between the information provided by you and the details as mentioned in the policy certificate, kindly contact us immediately.

Disclaimer: Insurance is subject matter of solicitation. Please refer to policy wordings for terms and conditions, coverage and exclusions.

ICICI Lombard General Insurance Company Limited IRDA Reg.No.115
ICICI LOMBARD HOUSE, 414, Veer Savarkar Marg, Near Siddhi Vinayak Temple, Prabhadevi,
Mumbai 400 025
www.icicilombard.com

PART II OF THE POLICY

(DEFINITIONS AND SCOPE OF COVER)

Definition and scope of cover are as defined in the Tender document issued by Indian Railways Catering and Tourism Corporation limited (IRCTC), a public sector undertaking under the Ministry of Railways. The said terms and conditions are displayed on the IRCTC webpage/website and accordingly adopted and implemented by all the participating insurance companies.

DEFINITIONS

For the purposes of this Policy and Endorsements, if any, the terms mentioned below shall have the meaning set forth

Where the context so requires, references to the singular shall also include references to the plural and references to any gender shall include references to all genders. Further any references to statutory enactment include subsequent changes to the same.

Accident means:

(a) When in the course of working a railway , an accident occurs, being either a collision between trains of which one is a train, carrying passengers or the derailment of or other accident to a train or any part of a train carrying passenger.

(b) When in the course of working a railway an untoward incident occurs, in the train carrying passengers (any part of the train) or at the actual departure from the originating station to actual arrival of train at the destination station.

Company/We/Us Company /we /us shall mean ICICI Lombard General Insurance Company Limited.

Hazardous Sport / Hazardous Activities means Persons whilst working in underground mines, explosives, magazines, workers whilst involved in electrical installation with high tension supply, jockeys, circus personnel, engaged in activities like racing on wheels or horseback, big game hunting, mountaineering, winter sports, Skydiving, Parachuting, Scuba Diving , Riding or Driving in Races or Rallies, Mountain Climbing, hunting or equestrian activities, rock climbing, pot holing, bungee jumping, skiing, ice hockey, ballooning, hand gliding, diving or under-water activity river rafting, canoeing involving rapid waters, polo, yachting or boating outside coastal waters and persons whilst engaged in occupation / activities of similar hazard. Persons whilst engaged in the following occupations are also excluded.

Aircraft pilots and crew, Armed Forces personnel, Artistes engaged in hazardous performances, Aerial crop sprayer , Bookmaker (for gambling) , Demolition contractor, Explosives users , Fisherman (seagoing , Jockey , Marine salvager ,Miner and other occupations underground , nuclear installations, Off-shore oil or gas rig worker , Policeman , Pop Musicians , Professional sports person , Roofing contractors and all construction, maintenance and repair workers at heights in excess of 50ft/15m , Saw miller , Scaffolder , Scrap metal merchant, Security guard (armed) , Ship crew , Steeplejack ,Stevedore ,Structural steelworker Tower crane operator ,Tree feller.

Hospital means any institution established for inpatient Care and Day Care treatment for illness and/or injuries and which has been registered as a Hospital with the local authorities.

Hospitalization Expenses for Injury The medical expenses incurred by the Insured for hospitalization and medical treatment taken on account of any Injury sustained by the Insured whilst on a Trip as stated in the Policy Schedule.

Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.

Insured shall mean the passengers travelling by Indian Railway of all class who book the e-ticket through NGeT site and opt for Travel insurance cover & paid the premium.

Medical Expenses means those expenses that an Insured has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

Physical separation of hand means separation of hand at or above the wrist.

Physical separation of foot means separation of foot at or above the ankle.

Train Accident is as defined under section 123 read with Sections 124 and 124A of the Railways Act, 1989 subject to the qualification that the coverage will be valid from the actual departure of train from the originating station to actual arrival of train at the destination station including 'process of entraining' and process of detraining' the train.

Trip means the actual departure of train from the originating station to actual arrival of train at the destination station as mentioned in booked ticket through which insurance cover has been opted including 'process of entraining' and 'process of detraining' the train for which the Insured has paid the Premium.

Untoward incident means:

- a) the commission of a terrorist act within the meaning of sub-section (1) of section 3 of the Terrorist and Disruptive Activities (Prevention) Act, 1987(28 of 1987), or
- b) the making of a violent attack or the commission of robbery or dacoity; or
- c) the indulging in rioting, shoot-out or arson, by any person in or any train carrying passengers or, from the actual departure from originating station to actual arrival of train at destination station including 'process of entraining' and 'process of detraining the train and Vikalp train, short termination and diverted route
- d) The accidental falling of any passenger from a train carrying passengers

THE INSURED AND THE INSURANCE COMPANY AGREE THAT:

1. The proposal shall be incorporated in and be the basis of the contract
2. The passenger will pay the Premium at the time of booking of ticket
3. The Insurance Company will provide the Insurance subject to the terms, Warranties, Conditions & Exceptions of this Policy
4. The following shall be conditions precedent to any liability of the Insurance Company
 - a) Observance of the terms of this Policy relating to anything to be done or complied with by the Insured
 - b) The truth of the statements made in the proposal

SCOPE OF COVER

Death	Permanent total disability	Permanent partial disability	Hospitalization expenses for injury	Transportation of mortal remains
Rs.10,00,000	Rs.10,00,000	Rs. 7,50,000	Rs. 2,00,000	Rs. 10,000

Benefit 1 – In case of Death

If during the Trip, the Insured sustains accidental bodily injury which directly and independently of all other causes results in death within 12 months from the date of Accident or untoward incident. 100% of the Sum Insured stated in the Schedule applicable to such Insured is payable under the benefit.

Benefit 2 – In case of Permanent total disability of nature specified below

If during the Trip, the Insured sustains accidental bodily injury which directly and independently of all other causes results in permanent total disability within 12 months from the date of Accident or untoward incident. 100% of the Sum Insured stated in the Schedule applicable to such Insured is payable under the benefit. For the purpose of this Insurance, Permanent total disability shall mean either of the following and compensation will be paid as per table below:

The Disablement	Compensation expressed as a percentage of Total Sum Insured
1. Permanent Total Disablement	100%
2. Permanent and incurable insanity	100%
3. Permanent Total Loss of two Limbs	100%
4. Permanent Total Loss of Sight in both eyes	100%
5. Permanent Total Loss of Sight in one eye and one Limb	100%
6. Permanent Total Loss of Speech	100%
7. Complete removal of the lower jaw	100%
8. Permanent Total Loss of Mastication	100%
9. Permanent Total Loss of the central nervous system or the thorax and all abdominal organs resulting in the complete inability to engage in any job and the inability to carry out Daily Activities essential to life without full time assistance	100%
10. Permanent total disablement not otherwise provided for under above Items inclusive up to a maximum of Sum Insured	100%

Benefit 3 –In case of Permanent partial disability of nature specified below

If during the Trip, the Insured sustains accidental bodily injury which directly and independently of all other causes results in permanent partial disability within 12 months from the date of Accident or untoward incident. 75% of the Sum Insured stated in the Schedule, applicable to such Insured is payable under the benefit. Sum Insured offered under the Permanent partial disability is Rs. 750,000.

For the purpose of this Insurance, Permanent partial disability shall mean either of the following and compensation will be paid as per table below:

The Disablement	Compensation expressed as a percentage of Sum Insured as specified against permanent partial disability
1) Permanent Total Loss of Hearing in both ears	100%
2) Permanent Total Loss of one Limb	67%
3) Permanent Total Loss of Sight of one eye	67%
4) Permanent Total Loss of Hearing in one ear	20%
5) Permanent Total Loss of the lens in one eye	33%
6) Permanent Total Loss of use of four fingers and thumb of either hand	53%
7) Permanent Total Loss of use of four fingers of either hand	27%
8) Permanent Total Loss of use of one thumb of either hand	27%
9) Permanent Total Loss of one finger of either	7%

hand	
10) Permanent Total Loss of use of toes	20%
11) Established non union of fractured leg or kneecap	13%
12) Shortening of leg by atleast 5 cms.	10%
13) Any loss is of the elbow, hip or knee	27%
14) Any other Permanent Partial not included in above items	% as assessed by Doctor.

Benefit-4 Hospitalization Expenses for Injury

The Insurance Company shall indemnify the Insured for the expenses, upto Rs.2 lakh, incurred by the Insured for Hospitalization and medical treatment, taken on account of any Injury sustained by the Insured whilst on a Trip during the Period of Insurance. The Medical Expenses incurred for Hospitalization Treatment would include:

- a) Room rent, boarding expenses, (Room Rent to be capped at 2% of the sum insured and ICU/CCU to be capped at 4% of the sum insured),
- b) Nursing,
- c) Intensive care unit,
- d) Medical Practitioner,
- e) Anesthesia, blood, oxygen, operation theatre charges, surgical Appliances,
- f) Medicines, drugs and consumables,
- g) Diagnostic procedures,
- h) The cost of prosthetic and other devices or equipment if implanted internally during a Surgical Procedure.
- i) OPD charges are not covered. However, procedures followed under day care shall be covered.
- j) A Hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities
- k) In case of an Accident, initial treatment be taken from nearest hospital of accident site and upon written referral of this hospital, treatment be taken from any specialized hospital.

Benefit -5 Transportation of mortal remains:

If the Insured dies as specified in the Table of Benefits described hereunder, solely and directly due to train Accident and untoward incidents as defined under section 123 read with sections 124 and 124A of the Railways Act 1989, occurring during the Trip, then the Insurance Company will reimburse Rs.10,000/- as the cost of either transporting his mortal remains to his usual place of residence or to a cremation or burial ground. No documentary evidence is required to be produced.

Insurance Company's maximum liability

Any payment in case of more than one claim in respect of any Insured under this Policy during any one Period of Insurance should not exceed the Sum Insured applicable to such Insured. However, the amount relating to carriage of dead body of the Insured and medical expenses would be payable in addition, if applicable.

EXCLUSIONS APPLICABLE UNDER THE POLICY

The Insurance Company shall not be liable to make any payment under this Policy with respect to the following:

- (1) Compensation under more than one of the foregoing Benefits in respect of same accident or period of disablement of the Insured

- (2) Any other payment in respect of the Insured after a claim under one of the Benefits 1 has been admitted and become payable. However, amounts relating to carriage of the dead body of the Insured and medical expenses will be payable in addition if applicable.
- (3) Payment of benefit in respect of accident, death, injury or disablement of the Insured
- a) from intentional self-injury, suicide or attempted suicide
 - b) whilst under the influence of intoxicating liquor or drugs
 - c) arising or resulting from the Insured committing any breach of law with criminal intent
 - d) while crossing the railway tracks
 - e) due to mental disorders or disturbance of conscious, strokes, fits or convulsions which affect the entire body and pathological disturbances caused by the mental reaction to the same and damage of health caused by curative measures, radiations, infection, poisoning except where arise from accident
 - f) whilst engaging in any sort or form of adventurous sport
 - g) directly or indirectly caused or contributed by congenital anomaly, venereal disease, sexually transmitted disease, AIDS or insanity
- (4) Any payment in respect of death or disablement resulting directly or indirectly from, caused by, contributed to or aggravated or prolonged by child birth or pregnancy or in consequence thereof.
- (5) Any natural cause or disease or medical or surgical treatment unless such treatment becomes necessary due to injury caused by the said untoward incident.
- (6) Any payment in respect of death, injury or disablement of the Insured due to or arising out of directly or indirectly connected with or traceable to war, invasion, act of foreign enemy, hostilities (whether war be declared or not), civil war, rebellion, revolution, insurrection, mutiny, military or usurped power, seizure, capture, arrests, restraints and detainments.
- (7) Persons whilst engaged in Hazardous sports or Hazardous Activities.
- (8) Any payment in respect of death of, or bodily injury or any disease or illness to the Insured
- a) Directly or indirectly caused to or contributed to by or arising from ionising radiations or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel. For the purpose of this Exception, combustion shall include any self sustaining process of nuclear fission.
 - b) Directly or indirectly caused by or contributed to by or arising from nuclear weapons material
- (9) any losses directly or indirectly arising out of, or contributed to or caused by, or resulting from or in connection with any act of nuclear, chemical, biological terrorism (as defined below) regardless of any other cause or event contributing concurrently or in any other sequence to the loss.
- For the purpose of this Exception, Nuclear, Chemical, Biological terrorism shall mean the use of any nuclear weapon or device or the emission, discharge, dispersal, release or escape of any solid, liquid or gaseous Chemical agent and/or Biological agent during the period of insurance by any person or group(s) of persons, whether acting alone or on behalf of or in connection with any organization(s) or government(s), committed for political, religious or ideological purposes or reasons including the intention to influence any government and/or to put the public, or any section of the public, in fear. Chemical agent shall mean any compound which, when suitably disseminated, produces incapacitating, damaging or lethal effects on people, animals, plants or material property. Biological agent shall mean any pathogenic (disease producing) micro-organism(s) and/or biologically produced toxin(s) (including genetically modified organisms and chemically synthesized toxins) which cause illness and/or death in humans, animals or plants. If we allege that by reason this exclusion any loss is not covered by this insurance the burden of proving the contrary shall be upon the Insured.
- (10) Claim on account of injury due to accident or untoward incident prior to the date and time of journey and post the date and time of journey would be excluded from the scope of the policy, however any delay in the time of departure and arrival of the respective train would be taken into consideration
- (11) Claim in instances wherein ticket was booked by the Insured; however the train was not boarded. This is irrespective of whether the train ticket was cancelled or not.

- (12) Claim in instances wherein ticket was booked by the Insured; however the ticket was not confirmed but still the passenger boarded the train.
- (13) The treatment of any illness even if caused by the Accident or untoward incident suffered by the Insured except any caused by Accident or untoward incident and requiring immediate medical treatment in order to maintain life or relieve immediate pain or distress.
- (14) Any medical treatment which was not medically necessary.
- (15) Plastic or cosmetic surgery unless this is certified by the attending Medical Practitioner to be medically necessary for reconstruction following an Accident or untoward incident.
- (16) Dental treatment or surgery of any kind, unless to sound natural teeth and necessitated by an Accident or untoward incident.
- (17) Any health check-ups or examinations or measures primarily carried out for diagnostic or investigative reasons for any purpose other than treatment related to an Accident or untoward incident.
- (18) Any costs relating to physiotherapy unless undertaken while the Insured is hospitalized.
- (19) Any costs or periods of residence incurred in connection with rest cures or recuperation at spas or health resorts, sanatorium, convalescence homes or any similar institution.
- (20) Any costs in any way related to psychiatric or mental disorders.
- (21) Any costs relating to the Insured's pregnancy, childbirth or the consequences of either.
- (22) Any congenital internal or external diseases, defects or anomalies.

DISCLAIMER

1. Insurance policies are contractual obligations between the Insurance company/ies & the passenger. In case, passenger opting for insurance, the claim/liability shall be between passenger and the Insurance Company.
2. The Insurance Company is responsible for policy issuance and claims settlement.
3. All the correspondence by policy holder should be made directly with the Insurance Company on their toll free no. , official E Mail IDs or offices as mentioned in policy document. No correspondence to be made with IRCTC in this regard.
4. IRCTC only provides linkage to transact with Insurance Company through its website to take insurance cover and as such assume no responsibility or liability in respect of said policy, under any circumstances.
5. All information provided on the website is provided "As is" and with no warranties.

This Policy the Schedule and any Memoranda thereon shall be considered one document and any word or expression to which a specific meaning has been attached in any of them shall bear such meaning throughout.

TERMS & CONDITIONS

1. The scheme is applicable only for Indian Citizens who book their e-ticket through NGeT website Application only. Citizen of foreign countries are not eligible for this scheme.
2. The scheme is optional, however if the option is exercised it will be compulsory for all passengers booked under one PNR number.
3. The premium is Re. 80 paise per passenger exclusive of all taxes.
4. Customer shall receive the policy information through SMS and on their registered email IDs directly from Insurance Companies along with the link for filling nomination details. However, Policy number can be viewed from Ticket booked history at IRCTC Page.
5. After the booking of ticket, the nomination details to be filled at respective Insurance Company site. If nomination details is not filled then the settlement shall be made with legal heir, if the claim arises.
6. The coverage for the policy shall be for each passenger under the PNR in case of Death, Permanent Total Disability, Permanent Partial Disability, and Hospitalization Expenses for Injury and Transportation of mortal remains following Rail Accident or untoward incident.
7. Minimum age of entry for the scheme will be 1 day and maximum age of entry shall be 125 years.

8. In case of passenger opting for insurance, the claim/liability shall be between insured and the Insurance Company.
9. In case of short termination of trains due to any reason, if the passenger opts for the alternate mode of transportation arranged by railway upto the destination station, then this part of the journey of the passenger shall also be covered under the policy taken by the passenger.
10. In case of diversion of train due to any reason, the coverage shall be for the diverted route.
11. In case of vikalp train, the policy obtained by the passenger for covering this journey in the original train shall be valid in the vikalp train also.
12. In case of cancellation of tickets, the refund of premium after deduction of administrative/cancellation charges will be made as per the grid below

Sr. No	Ticket status before chart preparation	Administrative/Cancellation Charge of insurance policy per passenger in case of ticket cancellation	
		Passenger aged greater than or equal to 5 years	Passenger aged less than 5 years
1	Confirm ticket	20% of 92 paisa	20% of 92 paisa
2	RAC tickets	20% of 92 paisa	20% of 92 paisa
3	W/L tickets (user cancellation)	20% of 92 paisa	20% of 92 paisa
4	Part W/L ticket	According to passenger current reservation status	20% of 92 paisa
5	W/L Auto Cancellation	20% of 92 paisa	20% of 92 paisa
6	Dropped ticket Cancellation	NIL	NIL
7	Train cancellation	NIL	NIL
8	Tatkal ticket/ premium tatkal ticket i.e. on cancellation if PRS refund amount is Zero	92 paisa	92 paisa

13. The coverage for Hospitalization Expenses for Injury is over and above the death/permanent total disability/partial disability.
14. The Travel Insurance Scheme shall be kept uniform for all classes.

CLAIMS PROCEDURE & DOCUMENTATION:

Please contact our 24x7 toll free helpline for assistance and registering your claim: 1800 2666 or e-mail at ihealthcare@icicilombard.com. The documents required in support of the claim shall be forwarded to the Company at the address mentioned below and in no case beyond a period of 4 months from the date of happening of the incident giving rise to the Claim.

Note:

- (i) The Insured or his nominee or legal heir shall deliver to the nearest office of the Insurance Company, not later than 4 months from the date of occurrence of the Insured Event, a detailed statement in writing as per the claim form and any other material particular, relevant to the making of such claim.
- (ii) The Insured or his nominee or legal heir shall tender to the Insurance Company all reasonable information, assistance and proofs in connection with any claim hereunder.

Customer to send documents at the below address:-

ICICI Lombard General Insurance Company Limited
 ICICI Bank Tower, Plot No. 12, Financial District, Nanakram Guda, Gachibowli,
 Hyderabad, Andhra Pradesh, Pin Code-500032

Documentation Required:

Documents related to claims shall be furnished to the Insurance Company in connection with all matters upon which a claim is based.

In case of Death Claim:

Submit the duly filled in claim form signed by nominee/legal heir along with the NEFT mandate details and cancelled cheque with the following documents:

- Report of the Railway Authority confirming the accident of the train or untoward incident
- Report of the Railway Authority carrying the details of the passengers declared dead.
- Duly Completed Personal Accident Claim Form signed by Nominee / Legal Heir along with the NEFT mandate details & cancelled cheque.
- Photo identity proof of nominee i.e. Adhaar Card, Voter ID, PAN Card, Passport, Driving License
- For Death Claims, claim will be settled only to nominee declared at the time of buying insurance through IRCTC portal
- In absence of nominee, claim will be paid to Legal Heir only – as per Legal Heir / Succession Certificate

In case of Disablement Claim:

- Report of the Railway Authority confirming the accident of the train or untoward incident
- Report of attending doctor confirming the extent of disability
- Medical bills corresponding to doctor's prescription
- Duly Completed Personal Accident Claim Form signed by insured / Nominee
- Attested copy of disability certificate from Civil Surgeon of that Hospital in which the treatment has undergone stating percentage of disability
- Attested copy of FIR
- All X-Ray / Investigation reports and films supporting to disablement
- Claim form with NEFT details & cancelled cheque of the beneficiary
- Photograph before & after disability

In case of Hospitalization Expenses for Injury

- Report of the Railway Authority confirming the accident of the train or untoward incident
- Discharge summary
- Duly Completed Claim Form signed by insured / Nominee
- Original Hospital Bills and medical bills corresponding to doctor's prescription
- Advance and final receipts (All receipts shall be numbered, signed and stamped)
- Prescriptions for medicines
- Diagnostic Test Reports, X Ray, Scan, ECG and others including doctor's advice demanding such tests)
- Cash memos/bills for medicines purchased from outside

Claims Settlement / Rejection

1. Benefits payable under this policy will be paid within 15 days of the receipt of last necessary document.
2. The Insurance Company shall be released from any obligation to pay insurance benefits if any of the obligations are breached.
3. All claims under this Policy shall be payable in Indian Currency.
4. The insurance company shall be liable to pay any interest at 2% above the bank rate prevalent at the beginning of the financial year in which the claim is reviewed, for sums paid or payable under this Policy, upon acceptance of offer of settlement by the Insured but there is delay of payment beyond 7 days the date of acceptance.
5. No claim is admissible beyond 365 days from date of expiry of the policy in respect of hospitalization commencing within Period of Insurance.
6. No liability under the Policy will be admitted, if the claim is fraudulent or supported by fraudulent means.
7. At the time of claim settlement, Insurance Company may insist on KYC documents of the insuree/nominee/legal heir as per the relevant AML guidelines in force.

Penal interest provision shall be as per Regulation 9(6) of (Protection of Policyholders' Interests) Regulations, 2002 as modified from time to time.

PART III OF SCHEDULE**STANDARD TERMS AND CONDITIONS:****1. Notice**

Every notice and communication to the Insurance Company required by this Policy shall be in writing to the nearest office of Insurance Company through which this Insurance is affected.

2. Fraud – Forfeiture of Cover

If any claim shall be in any respect fraudulent or if any fraudulent means or devices be used by the Insured or anyone acting on the Insured's behalf to obtain benefit under this Policy all benefit hereunder shall be forfeited.

3. Arbitration

In the event any dispute arises between the Parties out of or in connection with this Agreement, including the validity thereof, the Parties hereto shall endeavor to settle such dispute amicably in the first instance. The attempt to bring about an amicable settlement shall be treated as having failed as soon as one of the Parties hereto, after reasonable attempts, which shall continue for not less than 30 days, gives a notice to this effect, to the other party in writing. In case of any dispute, controversy or claim arising out of or relating to this Agreement, the Services or any matter or issue arising there from ('Dispute') shall be resolved in accordance with Arbitration and conciliation Act 1996. Such dispute, controversy, or claim shall be referred to the Sole Arbitrator to be mutually appointed by the parties as per the provisions of "The Arbitration and Conciliation Act-1996'. In case, the parties fail to appoint Sole Arbitrator within 30 days, the event shall be referred to a three member Arbitral tribunal. One member each shall be appointed by both the parties. They shall, within 30 days of their appointment, mutually decide on the name of the third arbitrator. Arbitration proceedings shall be deemed to commence only on the first date of meeting of all the three arbitrators. The award of the arbitrator shall be final and binding on the parties to this contract. The venue of the Arbitration shall be New Delhi. The fees and expenses of the Arbitration Tribunal all other expenses of the Arbitration shall be borne jointly by the Parties in equal proportion. The Parties submit to the exclusive jurisdiction of the Courts of Delhi. This Agreement shall be interpreted in accordance with Indian law.

5. Grievances

In case the Insured is aggrieved in any way, the Insured may contact the Insurance Company at the specified address, during normal business hours for the following grievances:

- Any partial or total repudiation of claims by the Insurance Company.
- Any dispute regard to premium paid or payable in terms of the policy.
- Any dispute on the legal construction of the policies in so far as such disputes relate to claims.
- Delay in settlement of claims.
- Non-issue of any insurance document to customer after receipt of the premium.
- Any other grievance.

The Insured may approach the Insurance Ombudsman, within whose jurisdiction the branch or office of the Insurance Company (ies) is located.

In case the Insured is aggrieved in any way, the Insured should do the following:

- Call the Company at toll free number: 1800 2666 or email us at customersupport@icicilombard.com
- If the insured is not satisfied with the resolution then he/she may successively write to the manager- service quality, corporate manager- service quality national manager- operations & finally director-services and business development at the following address:

ICICI Lombard House, 414, Veer Savarkar Marg, Near Siddhi Vinayak Temple, Prabhadevi, Mumbai 400 025

- If the issue still remains unresolved, Insured may, subject to vested jurisdiction, approach Insurance Ombudsman for the redressal of his/ her grievance.

The details of Insurance Ombudsman are available below:

CONTACT DETAILS	JURISDICTION
AHMEDABAD Office of the Insurance Ombudsman, 2nd floor, Ambica House, Near C.U. Shah College, 5, Navyug Colony, Ashram Road, Ahmedabad – 380 014 Tel.:- 079-27546150/139 Fax:- 079-27546142 Email:- bimalokpal.ahmedabad@gbic.co.in	State of Gujarat and Union Territories of Dadra & Nagar Haveli and Daman and Diu.
BENGALURU Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No.57-27-N-19, Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru-560 078. Tel.:- 080-26652048 / 26652049 Email:- bimalokpal.bengaluru@gbic.co.in	Karnataka.
BHOPAL Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp.Airtel Office, Near New Market,	States of Madhya Pradesh and Chattisgarh.

Bhopal – 462 033. Tel.:- 0755-2769200/201/202 Fax:- 0755-2769203 Email:- bimalokpalbhopal@gbic.co.in	
BHUBANESHWAR Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.:- 0674-2596461 / 2596455 Fax:- 0674-2596429 Email:- bimalokpal.bhubaneswar@gbic.co.in	State of Orissa.
CHANDIGARH Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.:- 0172-2706196/5861 / 2706468 Fax:- 0172-2708274 Email:- bimalokpal.chandigarh@gbic.co.in	States of Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir and Union territory of Chandigarh.
CHENNAI Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI – 600 018. Tel.:- 044-24333668 / 24335284 Fax:- 044-24333664 Email:- bimalokpal.chennai@gbic.co.in	State of Tamil Nadu and Union Territories - Pondicherry Town and Karaikal (which are part of Union Territory of Pondicherry).
DELHI Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.:- 011-23239611/7539/7532 Fax:- 011-23230858 Email:- bimalokpal.delhi@gbic.co.in	State of Delhi
KOCHI Office of the Insurance Ombudsman, 2nd floor, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, Ernakulum - 682 015. Tel.:- 0484-2358759/2359338 Fax:- 0484-2359336 Email:- bimalokpal.ernakulum@gbic.co.in	Kerala, Lakshadweep, Mahe-a part of Pondicherry
GUWAHATI Office of the Insurance Ombudsman, 'Jeevan Nivesh', 5th Floor, Nr. Panbazar over bridge, S.S. Road,	States of Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.

<p>Guwahati – 781001(ASSAM). Tel.:- 0361- 2132204 / 2132205 Fax:- 0361-2732937 Email:- bimalokpal.guwahati@gbic.co.in</p>	
<p>HYDERABAD Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court" Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.:- 040-65504123/23312122 Fax:- 040-23376599 Email:- bimalokpal.hyderabad@gbic.co.in</p>	<p>States of Andhra Pradesh, Telangana and Union Territory of Yanam - a part of the Union Territory of Pondicherry.</p>
<p>JAIPUR Office of the Insurance Ombudsman, Jeevan Nidhi-II Bldg., Ground Floor, Bhawani Singh Marg, Jaipur - 302005. Tel.:- 0141-2740363 Email:- bimalokpal.jaipur@gbic.co.in</p>	<p>State of Rajasthan.</p>
<p>KOLKATA Office of the Insurance Ombudsman, Hindustan Building Annexe, 4th floor, 4, CR Avenue, Kolkata - 700 072. Tel.:- 033-22124339 / 22124340 Fax:- 033-22124341 Email:- bimalokpal.kolkata@gbic.co.in</p>	<p>States of West Bengal, Bihar, Sikkim and Union Territories of Andaman and Nicobar Islands.</p>
<p>LUCKNOW Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow-226 001. Tel.:- 0522-2231330 / 2231331 Fax:- 0522-2231310. Email:- bimalokpal.lucknow@gbic.co.in</p>	<p>District of Uttar Pradesh: Lalitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varansi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sulanpur, Maharajganj, Santkabirnagar, Azamgarh, Kaushinagar, Gorkhpur, Deoria, Mau, Chandauli, Ballia, Sidharathnagar.</p>
<p>MUMBAI Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054.</p>	<p>States of Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.</p>

<p>Tel.:- 022-26106928/360/889 Fax:- 022-26106052 Email:- bimalokpal.mumbai@gbic.co.in</p>	
<p>NOIDA Office of the Insurance Ombudsman, Bhagwan Sahai Palace, 4th Floor, Main Road, Naya Bans, Sector-15, Gautam Budh Nagar, Noida Email:- bimalokpal.noida@gbic.co.in</p>	<p>States of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozabad, Gautam Budh Nagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.</p>
<p>PATNA Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna - 800 006. Email:- bimalokpal.patna@gbic.co.in</p>	<p>States of Bihar and Jharkhand.</p>
<p>PUNE Office of the Insurance Ombudsman, Jeevan Darshan Building, 3rd Floor, CTS Nos. 195 to 198, NC Kelkar Road, Narayan Peth, Pune - 411 030 Tel: 020 -32341320 Email:- bimalokpal.pune@gbic.co.in</p>	<p>States of Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.</p>

The updated details of Insurance Ombudsman are also available on IRDA website: www.irdaindia.org, on the website of General Insurance Council: www.generalinsurancecouncil.org.in, website of the company www.icicilombard.com or from any of the offices of the Company.

6. Jurisdiction

The Policy is subject to the laws of India and the jurisdiction of its Courts in Mumbai only.